CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

Original Application No. 181/00031/2015

Tuesday, this the 12th day of March, 2019

CORAM:

Hon'ble Mr. E.K. Bharat Bhushan, Administrative Member Hon'ble Mr. Ashish Kalia, Judicial Member

- Hajaromma, D/o Andari, aged 55
 Kaliammakada
 Kadamath Island, Union Territory of Lakshadweep
 Pin 682 556
- Hajara, W/o.Late Ukkas.B.C, aged 49
 Samsariakkal
 Kadamath Island, Union Territory of Lakshadweep
 Pin 682 556
- 3. Sailanabi, W/o.Sainul Abid.C.N aged 40, Puthiyamoolachetta House Kadamath Island, Union Territory of Lakshadweep Pin – 682 556
- 4. Subhanabi.P.O, D/o.Kidavu Aged 46, Puthanpura House Kadamath Island, Union Territory of Lakshadweep Pin – 682 556
- 5. Sulekhabi, D/o.Saidukoya Aged 45, Lankioda House Kadamath Island, Union Territory of Lakshadweep Pin – 682 556
- 6. Nafeesath R.P, W/o.Kasim aged 42, Rabiyapura House Kadamath Island, Union Territory of Lakshadweep Pin 682 556
- 7. Soudabi, W/o.Nallakoya Aged 49, Ponthinoda House Kadamath Island, Union Territory of Lakshadweep Pin – 682 556

- 8. Kunhimol, W/o Yusuf aged 40, Cheriyatta House Kadamath Island, Union Territory of Lakshadweep Pin 682 556
- 9. Attabi T.P, D/o.Kunhikoya aged 41, Thiruvathapura House Kadamath Island, Union Territory of Lakshadweep Pin – 682 556
- Aminabi, W/o.Cheriyakoya
 Aged 49, Pallikkilam House
 Kadamath Island, Union Territory of Lakshadweep
 Pin -682 556
- 11. Nafeesa, W/o.Ashraf
 Aged 46, Keelacherry House
 Kadamath Island, Union Territory of Lakshadweep
 Pin 682 556 Applicants

(By Advocate: Mr. Aashique Akthar Hajjigothi for Applicant nos.1-6 & 8-11)

Versus

- 1. Union Territory of Lakshadweep Represented by its Administrator Administration of Union Territory of Lakshadweep Secretariat, Kavaratti -682 555
- 2. The Director of Industries
 Administration of Union Territory of Lakshadweep
 Secretariat, Kavaratti 682 555
- 3. The Director of Panchayaths
 Administration of Union Territory of Lakshadweep
 Secretariat, Kavaratti 682 555
- 4. The Supervisor
 The Coir Production Centre
 Kadamat, Pin
- 5. Union of India represented by its Secretary to
 Ministry of Home Affairs
 North Block
 Central Secretariat
 New Delhi-110 001

(By Advocate: Mr. S. Manu for R 1-4 & Mr.Sinu G Nath, ACGSC for R5)

Respondents

This application having been heard on 12.03.2019 the Tribunal on the same day delivered the following:

ORDER (ORAL)

Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member –

The common question raised in the present Original Application is whether the applicants are entitled for regularisation of their services as casual labourers or not?

- 2. The admitted factual position of the case is that the applicants have worked with the respondents for 89 days with artificial breaks of one day and thereafter they have been re-engaged.
- 3. The Hon'ble High Court, in WP(C) No. 5289 of 2015 *Hidayathulla & Ors.* v. *Admn., UTL & Ors.*, dated 20th August, 2018, has considered the question of jurisdiction whether this Tribunal can entertain the case of labourers engaged by Village Panchayat. The Hon'ble High Court observed that there is nothing wrong in the direction given by the Tribunal for formulation of a transparent scheme for engagement of casual labourers and rational distribution of employment by the administration as well as Panchayat. This Original Application is disposed of in line with the judgment of the Hon'ble High Court in WP(C) No. 5289 of 2015 *Hidayathulla & Ors.* v. *Admn., UTL & Ors.*, dated 20th August, 2018. This has been followed in the judgment passed by this Tribunal in a similar matter in O.A 181/14/2015 and connected cases dated 22nd day of February,

2019.

4. Respondents are directed to follow the judgment passed by the Hon'ble High Court in WP(C) No. 5289 of 2015 – *Hidayathulla & Ors.* v. *Admn., UTL & Ors.*, dated 20th August, 2018. No order as to costs.

(ASHISH KALIA) JUDICIAL MEMBER (E.K. BHARAT BHUSHAN) ADMINISTRATIVE MEMBER

SV

List of Annexures

Annexure A-1 21.6.1993 issued by	Copy of the order bearing F No.8/3/90-Ind (2) dated the 2 nd respondent
Annexure A-2	Copy of the order dated 2.1.1995
Annexure A-3	Copy of order dated 20.1.1996
Annexure A-4	Copy of order which are dated 15.12.1994
Annexure A-5	Copy of order which are dated 12.2.1997
Annexure A-6	Copy of order which are dated 7.3.2014
Annexure A-7	Copy of the order issued by the 2 nd respondent
Annexure A-8	Copy of the judgment dated 6.6.2012 in O.P(CAT) 133/2012
Annexure A-9	Copy order bearing F.No.5/8/2014-DOP dated 12.2.2015
Annexure A-10 20.2.2015	Copy of the aforesaid Office Order F.No.8/1/2013-Ind dated
Annexure A-11	True copy of representations dated 21.7.2011
Annexure A-12 February 2012	Copy of representation submitted during the month of
Annexure R1(a) 12.11.2003	A true copy of the circular F.No.5/6/2003-DoP&RD dated
Annexure R1(b) 4.11.2008	A true copy of the F.No.5/26/2003-DoP & RD dated
Annexure R1(c)	A true copy of the order dated 17.8.2009 in O.A No.611/2008
Annexure R1(d) 2012 and 606 of 20	A true copy of the common judgment in OP(CAT) No.133 of 12

. . .